

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 402/MP/2014

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to change in law impacting revenues and costs during the operating period.

Date of hearing : 12.3.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Sasan Power Limited

Respondents : MP Power Management Company Limited and others

Parties present : Shri Vishrav Mukerjee, Advocate, SPL
Shri Janmali , Advocate, SPL
Ms. Swapna Seshadri, Advocate, PSPCL and Rajasthan
Shri M. G. Ramachandran, Advocate, Haryana
Ms. Poorva Saigal, Advocate, Haryana
Ms. Stuti Venkat, Haryana
Shri Alok Shankar, Advocate, TPDDL
Shri Rajiv Srivastava, Advocate, UPPCL
Shri Yoshish Chandra, Advocate, TPDDL
Shri G. Umopathy, Advocate, MPPMCL
Shri Dipender Singh Chauhan, BRPL/BYPL

Record of Proceedings

Learned counsels for the Punjab State Power Corporation Limited and Tata Power Delhi Distribution Limited sought time to seek instructions and file replies to the petition.

2. Learned counsels for Haryana Power Purchase Centre and MPPCL submitted that the claims are admissible in terms of the PPA. However, the petitioner is required to provide the justification for quantum of the claims.

3. The Commission directed the petitioner to submit the following on affidavit by 30.3.2015:

- (a) Whether the petitioner has explored the option of taking on annuity plan to cover the expenditure claimed in the petition; and
- (b) Justification of quantum of the claims made in the petition.

4. The Commission directed the respondents to file their replies by 23.3.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 1.4.2015.

5. The Commission directed that due date of filing the information, reply and rejoinders should be strictly complied with. The information, reply and rejoinders filed after due date shall not be considered.

6. The petition shall be listed for hearing on 9.4.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**